

Power Project at Suratgarh

886. SHRIMATI VASUNDHARA RAJE : Will the PRIME MINISTER be pleased to state :

(a) whether the Suratgarh Power Project in Rajasthan has been accorded environmental clearance; and

(b) if so, the further action being initiated to implement the power project?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b). The information is being collected and will be laid on the Table of the House.

Government Accommodation

887. SHRI RAMSAGAR : Will the PRIME MINISTER be pleased to refer to the reply given to USQ No. 1105 dated August 7, 1995 regarding illegal possession of Government accommodation and state :

(a) whether the information has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c). The information, which contains details in respect of about 3000 persons, has since been collected and is being verified. The same, after verification, will be laid on the Table of the Sabha.

Energy from Sea-waves

888. SHRI MULLAPPALLY RAMACHANDRAN : Will the PRIME MINISTER be pleased to state :

(a) the projects in Kerala and other coastal States for tapping energy from waves.

(b) the allocation made over the past three years to harness wave energy, State-wise;

(c) whether State of Kerala have sought more funds or recommended new projects for tapping wave energy, and

(d) if so, the details thereof and reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) Two Wave Energy Plants of Peak capacity of 150 KW and 55 KW were constructed

at Vizhinjam (Thiruvanthapuram) in Kerala in 1991 and 1996 respectively.

(b) An allocation of Rs.4.70 crore was made during the last Five Years for development of Wave and other forms of Ocean Energy all over the country.

(c) No, Sir.

(d) Does not arise.

Diversion of Funds

889. SHRI DINSHA PATEL :
SHRI SHANTILAL PARSOTAMDAS PATEL.

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether some lapses on the part of some State Governments in the implementation of National Wasteland Development Project have come to the notice of the Government during the last three years;

(b) if so, the details thereof;

(c) whether several cases of wasteful expenditure and diversion of funds by some State Governments have come to the notice of the Union Government; and

(d) if so, the reaction of the Government thereto and the remedial steps taken/proposed to be taken by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) and (b). There is no scheme by the name of National Wasteland Development; however, it has a scheme by the name of Integrated Wastelands Development Project, for which funds are placed to the DRDAs/Zilla Parishads and State Governments. These projects are evaluated by independent evaluators. On the basis of evaluation reports most of the projects are performing satisfactorily. Except for some time lag in the implementation of a few projects, no serious lapses have come to the notice of the Department.

Integrated Wastelands Development Projects sanctioned for the districts of Dang (Gujarat), Yamunanagar (Haryana), Jaisalmer, Sikar (Rajasthan), Durg (M.P) are behind schedule for which corrective measures have been suggested.

(c) No, Sir.

(d) No cause for action.

Consumption of Power

890. SHRI BHAKTA CHARAN DAS :
SHRI JAGDAMBI PRASAD YADAV :

Will the PRIME MINISTER be pleased to state :

(a) the per capita annual consumption of power in the country during last three years till date, State-wise;